Central Administrative Tribunal Principal Bench, New Delhi

OA No.2181/2018

New Delhi, this the 30th day of November, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Gyaneshwar Narayan Sr. Goods Guard Age 39 years Group 'B' S/o Shri Jay Prakash Narayan R/o 104/D-4, N Railway Colony Tughlakabad, New Delhi – 110 044.

... Applicant

(By Advocate: Shri Ajit Kakkar)

VERSUS

- Union of India through
 The Secretary, Ministry of Railways
 Rail Bhavan, Raisina Road
 Rajpath Area Central Secretariat
 New Delhi, Delhi 110 001.
- The General Manager Northern Railway Baroda House New Delhi – 110 001.
- 3. Sr. D.P.O.
 DRM Office, Northern Railway
 State Entry Road
 New Delhi 110 055.

...Respondents

ORDER (Oral)

Heard the learned counsel for the applicant for some time.

2. At the outset, the learned counsel for the applicant, Shri Ajit Kakkar states that the applicant will be satisfied if his

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representation dated 26.12.2017 (Annexure A-1) is decided by

the respondents in an appropriate manner.

3. In view of the limited prayer made by the applicant, without

going into the merits of the case, the respondents are directed to

consider the aforesaid representation dated 26.12.2017 of the

applicant for consideration of pension under CCS (Pension) Rules,

1972, as per rules by taking into account all the points raised by

the applicant in his representation.

4. This may be done by way of passing a reasoned and

speaking order within a span of three months from the date of

receipt of a certified copy of this order. The OA is, accordingly,

disposed of, at the admission stage itself.

(Praveen Mahajan) Member (A)

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